

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 407/GT/2020**

Subject : Petition under Section 62 and Section 79(1)(b) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of Generation Tariff for the period 01.04.2019 to 31.03.2024 and Truing-Up of Generation Tariff from 01.04.2014 to 31.03.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies.

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO Limited & Ors.

Date of Hearing : **4.1.2022**

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, GMRKEL  
Shri Ashutosh K. Srivastava, Advocate, GMRKEL  
Shri Jayant Bajaj, Advocate, GMRKEL  
Shri Karan Yambem, GMRKEL  
Ms. Avsi Malik Sharma, GMRKEL  
Shri Abhishek Jaiswal, GMRKEL  
Shri Anand Kumar Shrivastava, Advocate, TPCODL  
Shri Shivam Sinha, Advocate, TPCODL  
Shri Chetan Saxena, Advocate, TPCODL  
Shri R.K. Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Sukanta Panda, GRIDCO  
Shri Madhusudan Sahoo, GRIDCO  
Ms. Susmita Mohanty, GRIDCO

**Record of Proceedings**

The case was called out for virtual hearing.

2. At the outset, the learned counsel for the Respondent GRIDCO sought time to file its reply to the additional affidavit filed by the Petitioner and requested that the hearing of the matter may be adjourned. This was not objected by the learned counsel for the Petitioner.



3. The Commission accepted the request of the learned counsel for the Respondent GRIDCO and adjourned the hearing.
4. The Petitioner is, however, directed to furnish the following additional information, on or before 27.1.2022 after serving copy to the Respondents:
- (i) *Supporting documents from lending agencies indicating the rates of interest of respective loans considered while working out the Weighted Average Rate of Interest on actual loans as per Form 13;*
  - (ii) *Detailed calculations of the Interest During Construction included in the additional capital expenditure for the 2014-19 tariff period, in editable formula based excel format; along with the dates of infusion of debt funds and their quantum and also the names of Lending Agencies'/Banks' with supporting documents for the interest rates;*
  - (iii) *Audited statement clearly indicating all major sub components of plant and machinery under the EPC contract and Non-EPC contract, including the cost, along with segregated list of equipment's capitalized under EPC contract and Non-EPC contract;*
  - (iv) *Year- wise actual audited expenses incurred towards Security expenses during the 2014-19 tariff period and the justification for the amount claimed under this head for the 2019-24 tariff period;*
  - (v) *Details of the date of commissioning, warranty period, date of reporting of unsatisfactory performance, action taken against the concerned contractor, including levy of penalty / recovery of charges, insurance realized etc., with regard to the prevailing fly ash handling system package;*
  - (vi) *Year-wise water consumption and charges paid thereof, during the 2014-19 tariff period;*
  - (vii) *Form 9D, or an undertaking that no exclusion has been claimed during the 2014-19 tariff period;*
  - (viii) *Clarification that the claims made in present petition are associated with Unit-I to III only and do not pertain to Unit-IV; In case any claim pertains to Unit-IV, details of such claims along with year wise break-up for the 2014-19 and 2019-24 periods;*
  - (ix) *Details of the year-wise capacity of Ash dyke and Ash pond associated with the station (Units I - IV) and Units-I to III;*
  - (x) *Detailed segregation of additional capitalization claimed in 2014-15 including transmission lines connected to STU (400 kV S/C line), CTU (400 kV D/C line) etc., separately;*
  - (xi) *List of spares/equipment claimed under additional capital expenditure during 2015-16 and 2016-17 under head of project spares along with equipment wise cost, year of procurement, date of put to use, justification etc.;*



(xii) *List of equipment's decapitalized during the years 2015-16 and 2016-17 respectively along with cost and the date of put to use.*

5. The Respondents are directed to file their replies on or before 7.2.2022 after serving copy to the Petitioner, who may file its rejoinder, if any, by 14.2.2022.

6. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

